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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 94-L.— 5th February, 2026.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons and the Financial Memorandum which accompany it, in the *Kolkata Gazette*, the Bill, the Statement of Objects and Reasons and the Financial Memorandum are accordingly hereby published for general information:—

Bill No. 4 of 2026

**THE HOWRAH MUNICIPAL CORPORATION
(AMENDMENT) BILL, 2026.**

**A
BILL**

to amend the Howrah Municipal Corporation Act, 1980.

WHEREAS it is expedient to amend the Howrah Municipal Corporation Act, 1980, for the purpose and in the manner hereinafter appearing;

West Ben. Act
LVIII of 1980.

It is hereby enacted in the Seventy-seventh Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the Howrah Municipal Corporation (Amendment) Act, 2026.

*The Howrah Municipal Corporation
(Amendment) Bill, 2026.
(Clause 2.)*

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of
section 5 of West
Ben. Act LVIII of
1980.

2. In section 5 of the Howrah Municipal Corporation Act, 1980,—

- (i) in clause (a) of sub-section (1), for the words “fifty elected Councillors”, the words “sixty-six elected Councillors” shall be substituted;
- (ii) in sub-section (2), for the words “fifty Councillors”, the words “sixty-six Councillors” shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend the Howrah Municipal Corporation Act, 1980 (West Ben. Act LVIII of 1980) for enhancing the number of wards of the Howrah Municipal Corporation from 50 to 66, as decided by the State Government having regard to population within the limit of that Corporation.

2. The Bill has been framed with the above objective in view.

KOLKATA:
The 3rd February, 2026.

FIRHAD HAKIM,
Member-in-charge.

FINANCIAL MEMORANDUM.

There is no financial implication involved in giving effect to the provision of the Bill.

KOLKATA:
The 3rd February, 2026.

FIRHAD HAKIM,
Member-in-charge.

By order of the Governor,

SUBHRADIP MITRA,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*